# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

## Original Application No.200/00577/2020

Jabalpur, this Thursday, the 05<sup>th</sup> day of November, 2020

# HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Loknath Pradhan
S/o Shri Lachhiram Pradhan
DOB:30.10.1978
Occupation Loco Pilot Goods
R/o Qr. No.GR-II,
10/1 Railway Colony
South East Central Railway
Bilaspur (C.G.)

-Applicant

(By Advocate -Shri S.K.Nandy)

#### <u>Versus</u>

- 1. Union of India, Through its General Manager South East Central Railway Bilaspur (C.G.)
- 2. Divisional Railway Manager South East Central Railway Bilaspur Division Bilaspur (C.G.)
- 3. Divisional Railway Manager (P) South East Central Railway Bilaspur Division, Bilaspur (C.G.)
- Respondents

(By Advocate **–Shri A.S.Raizada**)

## ORDER (Oral)

#### By Ramesh Singh Thakur, JM:-

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- 2. This Original Application has been filed against the inaction on the part of respondents for not deciding representation Annexure A-8, wherein the applicant has raised the issue to the fact that examination has been conducted contrary to Railway Board circular No. 105/19 dated 02.07.2019.
- 3. From the pleadings the facts of the case are that the applicant is presently holding the post of Loco Pilot Goods and has rendered long unblemished service. The applicant was initially appointed on the post of Assistant Loco Pilot and thereafter he was promoted and thereafter as per promotional hierarchy the applicant is entitled for getting promotion to the promotional post of supervisory category post i.e. chief Loco Inspector. The respondent department has issued notification No. 69/17 for filling up of 17 posts of Chief Loco Pilot Inspector (Electrical) for Bilaspur Division.

A copy of which is annexed as Annexure A-2. The examination was conducted and the result was declared on 05.10.2020 which is annexed as Annexure A-3.

4. The contention of the applicant is that in the written examination the questions were not as per the circular No. 105/2019 dated 02.07.2019. The union of the applicant had filed representation vide Annexure A-5 and the applicant has also filed the representation as per Annexure A-8, which are pending with the respondents till date.

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- 5. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/8 in a time bound manner.
- 6. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.
- 7. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents are directed to decide representation dated 27.10.2020 (Annexure A/8) in a time bound manner.

8. Resultantly, the competent authority of the respondents is directed to decide the applicant's representation dated 27.10.2020 (Annexure A/8) within a period of four weeks after receiving the copy of this order.



- 9. Needless to say that the respondents shall pass a reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representation.
- 10. With these observations, this Original Application is disposed of at admission stage itself.

(Naini Jayaseelan) Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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